OFFICE ORDER

Reference this Division’s office order of even number dated 29th June, 2016 & 08th July, 2016 designated various officers as CPIOs/ FAAs.

2. As per Section 5 of the RTI Act, 2005 every Public Authority is required to designate as many officers as CPIOs in all administrative units or offices under it as may be necessary to provide information to persons requesting for the information under the Act. Accordingly, FSSAI has designated 24 CPIOs. The next supervisory officers of these CPIOs are the First Appellate Authorities.

3. It is noted that in quite a few applications under RTI Act, the information sought is concerning several CPIOs and therefore the CPIO who receives the application transfers the relevant portions to concerned CPIOs under section 6 (3) of RTI Act, under intimation to the applicant. It is also noted that on occasions the information sought is overlapping and even for one part of the question more than one CPIOs are concerned. It is also the fact that on occasions, when the application is transferred for providing information by several CPIOs under section 6 (3) of RTI Act, the replies/information furnished is not cohesive and when taken together there is disconnect.

4. Considering the above facts, it has been decided that whenever an application is received under RTI Act, where information sought concerns issues which involve more than one CPIO, then the CPIO who is concerned with first part of the information will handle it and give complete information after obtaining the same from other concerned CPIOs.

5. This issues with the approval of CEO, FSSAI.

(Madan Mohan Khantwal)
Assistant Director

To,

1. All Officers/Sections in FSSAI Hqrs./Laboratories.
2. All Designated/ Authorized Officers at Regional Officers, FSSAI.
3. AD(IEG)- for uploading on website.